

started that dam. If the information is with the hon. Minister and he can give it just now, he may do so.

**Hafiz Mohammad Ibrahim:** As far as my information goes, they have not started it.

**RAILWAY ACCIDENTS (COMPENSATION) RULES AND RAILWAY PROTECTION FORCE (AMENDMENT) RULES**

**The Deputy Minister in the Ministry of Railways (Shri Shah Nawaz Khan):** I beg to lay on the Table a copy each of the following Rules:—

(i) *The Railway Accidents (Compensation) Rules, 1950* (as amended upto date) under sub-section (3) of section 82J of the Indian Railways Act, 1890. (Placed in Library, See No. LT-10/62).

(ii) *The Railway Protection Force (Amendment) Rules, 1961* published in Notification No G.S.R. 1432 dated the 2nd December, 1961, under sub-section (3) of section 21 of the Railways Protection Force Act, 1957. (Placed in Library, See No. LT-11/62).

**ORDERS UNDER ESSENTIAL COMMODITIES ACT**

**The Deputy Minister in the Ministry of Food (Shri A. M. Thomas):** I beg to lay on the Table a copy each of the following Orders under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) *The Indian Maize (Temporary Use in Starch Manufacture) Order, 1962* published in Notification No. G.S.R. 462 dated the 5th April, 1962. (Placed in Library, See No. LT-12/62).

(ii) *The Rice (Madhya Pradesh) Price Control (Third Amendment) Order, 1962* published in Notification No. G.S.R. 463 dated the 7th April, 1962. (Placed in Library, See No. LT-13/62).

(iii) *The Rice (Punjab) Second Price Control (Second Amendment) Order, 1962* published in Notification No. G.S.R. 464 dated the 7th April, 1962. (Placed in Library, See No. LT-14/62).

(iv) *The Rice (Southern Zone) Movement Control (Amendment) Order, 1962* published in Notification No. G.S.R. 474 dated the 14th April, 1962. (Placed in Library, See No. LT-15/62).

12.01½ hrs.

**REPORTS OF ESTIMATES COMMITTEE**

**Secretary:** The Chairman, Estimates Committee (1961-62) presented to the Speaker on the 31st March, 1962—

(1) Hundred and Sixty-Ninth Report (Second Lok Sabha) on the action taken by Government on the recommendations contained in the Ninth Report on the late Ministry of Education and Scientific Research—Secondary Education,

(2) Hundred and Seventieth Report (Second Lok Sabha) on the action taken by Government on the recommendations contained in the Ninety-Sixth Report on the Ministry of Rehabilitation—Eastern Zone,

(3) Hundred and Seventy-First Report (Second Lok Sabha) on the action taken by Government on the recommendations contained in the Seventeenth Report on the late Ministry of Education and Scientific Research—University and Rural Higher Education, and

(4) Hundred and Seventy-Second Report (Second Lok Sabha) on the action taken by Government on the recommendations contained in the Eighty-Eighth Report on the Ministry of Labour and Employment Part II—Director General, Resettle-

[Secretary]

ment & Employment and  
Labour Bureau.

The Speaker ordered printing, publication and circulation of these Reports under Rule 280 of the Rules of Procedure and Conduct of Business.

I lay a copy each of the four Reports on the Table of the House.

12.02½ hrs.

#### BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, I rise to announce that Government business in this House for the week commencing 23rd April, 1962 will consist of:

- (1) Further discussion of the Railway Budget for 1962-63,
- (2) Discussion on the Motion of Thanks to the President for his Address to Parliament.

As Members are already aware, the General Budget for 1962-63 will be presented to the House at 5 p.m. on Monday the 23rd April, 1962.

12.03 hrs.

#### RAILWAY BUDGET—GENERAL DISCUSSION

Mr. Speaker: Now we take up the general discussion of the Budget (Railways) for 1962-63. Time has not yet been allotted by the Committee, but there is a tentative proposal to allot four days. Can I have any idea of the time to be allotted? Or, we might begin just now, and then perhaps the Business Advisory Committee would meet and decide what time is to be allotted to this.

Shri S. M. Banerjee (Kanpur): Why not decide it in the House?

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):

Instead of days, why not fix it in hours?

Mr. Speaker: That would be all right.

Shri Satya Narayan Sinha: Last time I am told it was 15 hours.

Shri Surendranath Dwivedy (Kendrapara): In this Parliament it should be 20 hours.

Mr. Speaker: If it was 15 hours before, unless there is something special now, we can perhaps stick to that.

Shri Nambiar (Tiruchirapalli): There is a new Minister.

Mr. Speaker: It is not enough reason that the Minister is new and therefore the time allotted should be new.

Shri Prabhat Kar (Hooghly): There is enhancement of the rates and fares.

Shri Warior (Trichur): There are many new Members also.

Mr. Speaker: That is all right. The number is the same, whether they are new or old.

Shri Daji (Indore): Last time it was a lame duck session.

Mr. Speaker: I will allow an hour or two more. That is because the rates have been increased.

Shrimati Renu Chakravarty (Barrackpore): May I point out one thing? If the Minister of Parliamentary Affairs looks up the records he will find that the time allotted last year and the year before last was much more. I think the allotment was a little more last time.

Mr. Speaker: If this has to be looked into, I would prefer looking into it